



2026:AHC:65660

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2778 of 2026**

Jagpal Chauhan And 4 Others

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	: Pankaj Bharti
Counsel for Opposite Party(s)	: Amit Singh, Anurag Pandey, G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicants, Learned counsel for the opposite party No.2, the Learned A.G.A. for the State as well as perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No.124 of 2026, under Sections 191(2), 191(3), 190, 333, 115(2), 109(1) of B.N.S., 2023, P.S. - Kairana, District- Shamli, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the above-mentioned case.
3. Learned counsel for the applicants states that the applicants have been falsely implicated in the present case. The applicants have been nominated along with three other accused of having assaulted the injured by using sharp edged weapons and firearms. He contends that the injury report of the injured indicates that he had received eight injuries and none of the injuries can be attributed to a sharp edged weapon. He further submits that the injured in his statement recorded under Section 161 Cr.P.C. has only named Amit s/o Mahendra and Ramdas s/o Pirthi and has not specified the name of the applicants as the assailants. He has only stated that Amit s/o Mahendra and Ramdas s/o Pirthi etc. had caused the injuries on his person. The Learned counsel for the applicants states that even otherwise, number of injuries and the number of the accused do not correspond to each other.

4. Sri Amit Singh, Learned counsel for the opposite party No.2, on the other hand, has opposed the prayer for grant of anticipatory bail and has contended applicants have been named in the First Information Report. The injured remained for a period of ten days in the hospital and is still under treatment. He further submits that the injured may not have specifically taken the name of the applicants, however, the intent of the statement was that all the accused persons had assaulted him.

5. The Learned A.G.A. has also supported the contentions raised by the Learned counsel for the opposite party No.2. The Learned A.G.A., however, could not dispute the fact that the applicant is having no criminal history and one criminal case, which is said to have been lodged against the applicant No.1, resulted in acquittal.

6. I have considered the submissions made by the Learned counsels for the parties and perused the material brought on the record.

7. The applicants though named in the First Information Report have not been assigned any specific role. The sharp edged weapons mentioned in the First Information Report also do not correspond to the injuries sustained. The injured in his statement although has stated that Amit s/o Mahendra and Ramdas s/o Pirthi etc had assaulted him. However, in the opinion of this Court, inference cannot be drawn with respect to identity of the accused mentioned in the First Information Report, being intended to be the same when the injured uses the word 'etc'. The injuries found on the person on the injured being eight in number also does not correspond the number of assailants.

8. Taking into consideration all the facts and circumstances of the case as discussed above, lack of criminal antecedents and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

9. In view of the above, the anticipatory bail application of the applicants is ***allowed***.

10. In the event of the arrest of the **applicants- Jagpal Chauhan, Pradeep, Rohit Chauhan, Sohith Chauhan & Sagar Chauhan**, they

shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing of their personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicants shall make themselves available for interrogation by a police officer as and when required;
- ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;
- iii. that the applicants shall not leave India without the previous permission of the Court;
- iv. that the applicants shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

March 30, 2026

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